

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'A' NEW DELHI**

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND

SHRI AMIT SHUKLA, JUDICIAL MEMBER

[Through Video Conferencing]

ITA No.4610/Del./2019

Assessment Year: 2015-16

M/s. Bharat Heights Limited, S-518, LGF, Greater Kailash, Part-1, New Delhi	Vs.	ACIT, Circle-4(2), New Delhi
PAN :AADCB5449A		
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Sh. Mahesh Thakur, Sr.DR

Date of hearing	28.05.2021
Date of pronouncement	28.05.2021

ORDER

PER G.S. PANNU, VP:

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-2, New Delhi, dated 30.03.2019.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The learned counsel for the assessee, vide his letter dated 11.05.2021 received through email, has requested for withdrawal of the appeal and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 28th May, 2021

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi